

(b) whether Government have any plans to promote the industry by way of policies and incentives in the light of the above;

(c) if so, the details of such plans;

(d) whether there are additional plans to upgrade or construct new airports at major cities across India for the low-cost airlines to offer their services; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. One scheduled domestic airline has commenced low cost operations.

(b) to (e) Presently, there is no separate policy or incentives for low cost airlines including that for construction of airports. The present thrust is on improving regional connectivity and making air travel affordable. Government is formulating a national policy on civil aviation in which these issues will be suitably addressed.

Direct IA flights between Delhi and Hyderabad

2098. SHRI GIREESH KUMAR SANGHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to introduce more IA direct flights from Hyderabad to Delhi and other metropolitan cities keeping in view the demands of the people of Hyderabad;

(b) if so, the details thereof; and

(c) if not, whether Government would consider introducing more flights from Hyderabad to Delhi and other important metropolitan cities?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Subject to availability of aircraft capacity, Indian Airlines has plans to increase frequency on Hyderabad/Delhi route in the forthcoming Winter Schedule, commencing 30th October, 2004. However, there are no plans to increase flights between Hyderabad and other metropolitan cities.

(c) Subject to Route Dispersal Guidelines, Airlines are free to select the sectors they wish to operate. Air Deccan has proposed to start following direct air services from Hyderabad to metropolitan cities with

A-320 aircraft w.e.f. 25.08.2004:—

Hyderabad-Delhi Daily

Hyderabad-Chennai Daily

Rent for AAI's properties

†2099. SHRI LAXMINARAYAN SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the policy in respect of providing the property (hangar, land etc.) of Airports Authority of India to Government for administrative purposes;

(b) in what manner Airports Authority of India determines the rent of barrack and hangar and whether there is any difficulty in allowing the property free of cost for non-commercial purposes; and

(c) whether any proposal for condoning the rent of Kanum Barrack and Hangar of Aerodrome has been forwarded by Madhya Pradesh Government; if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) As per Airports Authority of India (AAI) policy, all regulatory agencies of the Government are allotted space without call of tenders on payment of normal rate of licence fee, subject to availability. The hangars are allotted on first come first served basis on payment of normal rate of licence fee, subject to availability without call of tenders to scheduled operators, non-scheduled operators and approved maintenance agencies including new agencies. As regards Government Departments and Government agencies, land is allotted on a need basis and on payment of normal rate of licence fee subject to availability.

(b) The rent of barrack/hangar/space is determined taking into account prevailing land rent and construction cost. As per AAI policy, the use of AAI premises/property free of cost for non-commercial purposes is not permissible.

(c) Yes, Sir. The matter has been discussed with the State Government.

†Original notice of the question was received in Hindi